

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. IA 3046/2024 IN C.P. (IB)/548(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2024**

**NAME OF THE PARTIES: - Ankit Goel Resolution Professional of Parallax
Décor Pvt. Ltd.**
IN THE MATTER OF
Omkara Assets Reconstruction Private limited
V/s
Parallax Decor Private Limited

Section: 12(2), U/s 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.3046/2024: - Adv. Swechcha Mishra appeared for the Applicant/Resolution Professional through VC. This IA has been filed by the Applicant/RP seeking extension of CIRP period by 90 days. It has been pointed out by the counsel for the RP that the period of CIRP by 180 days expired on 11.06.2024. It has also been pointed out that till date no Resolution Plan has been approved. It has further been pointed out that the CoC is considering whether to re-issue or republish Form-G or to liquidate the company for which some time is required. Keeping in view the circumstances mentioned in the application, this bench deems it appropriate to grant 90 days extension of CIRP period from 12.06.2024 onwards. With the aforesaid observation, **IA.No.3046/2024 is allowed and disposed of** in the aforesaid terms.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)